

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2015 in Petition for Special Leave to Appeal (C) No. 12030/2014

(Arising out of impugned final judgment and order dated 18/12/2013 in CMA No. 4252/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(For deletion of the name of respondent)

Date : 22/07/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERF]

For Petitioner(s) Mr. Rajesh Kumar.Adv.
Mr. E. C. Agrawala,Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The application has been filed seeking deletion of the name of respondent no.2 from the array of parties. There is no opposition of the said application. The application is allowed.

The name of the respondent no.2 be deleted from the array of parties at the risk of the petitioners.

Cause title be amended accordingly.

(Sapna Bisht)
Sr. P.A.

(Chander Bala)
Court Master